

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE TENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 15692 OF 2024

Between:

Banne Laxmamma, W/o late Eedanna, Aged 35 Years, Occupation
Agriculture, R/o Appayapally Village, Lingal Mandal, Nagarkurnool District.
...PETITIONER

AND

1. The Institution of Lokayukta of Telangana, Represented by its Registrar,
H.No.5-9-49, Basheerbagh, Hyderabad - 500063.
2. The State of Telangana, represented by its The Spl.Chief Secretary to
Government, Revenue (Disaster Management) Department, Government of
Telangana, State Secretariat, Tank Bund Road, Hyderabad-500022
...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the
circumstances stated in the affidavit filed therewith, the High Court may be
pleased to issue an order/direction or any appropriate writ, more particularly one in
the nature of WRIT OF MANDAMUS declaring the inaction of the 1st Respondent
on the petitioner Complaint No.308/2020/B1, as illegal, arbitrary, violation of
principles of natural law and justice and fundamental rights guaranteed under the
Constitution and consequently direct the Respondent No.1 to dispose of the
Petitioner Complaint No 308/2020/B1

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in
the affidavit filed in support of the petition, the High Court may be pleased to direct
the Respondent No.1 to dispose of the Petitioner Complaint No:308/2020/B1,
pending disposal of the Writ Petition .

**Counsel for the Petitioner: SRI. HARI KISHAN KUDIKALA
Counsel for the Respondent NO.1: SRI PADALA PRAVIN KUMAR
Counsel for the Respondent NO.2: SRI POTTIGARI SRIDHAR REDDY SPL GP
The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.15692 of 2024

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Harikishan Kudikala, learned counsel appears for the petitioner.

Mr. Padala Praveen Kumar, learned counsel appears for respondent No.1.

Mr. Pottigari Sridhar Reddy, learned Special Government Pleader attached to the Office of the learned Advocate General appears for the State.

2. Learned Special Government Pleader submits that the amount due to the petitioner under G.O.Rt.No.12 dated 09.08.2024 has been paid to her on 04.09.2024.

3. In view of aforesaid submission, since the grievance of the petitioner stands redressed, no further order is required to be passed in the Writ Petition.

4. Accordingly, the Writ Petition is closed.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/-N. SRIHARI
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI. HARI KISHAN KUDIKALA Advocate [OPUC]
2. One CC to SRI. PADALA PRAVIN KUMAR Advocate [OPUC]
3. Two CCs to SRI POTTIGARI SRIDHAR REDDY SPL GP, High Court for the State of Telangana at Hyderabad. [OUT]
4. Two CD Copies

KKS
GJP

[Handwritten Signature]

HIGH COURT

DATED:10/09/2024

ORDER

WP.No.15692 of 2024



**CLOSING THE WRIT PETITION
WITHOUT COSTS**

*7 Copies
by
4/12/24*